

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 844/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations), 2024 for determination of transmission tariff from COD to 31.3.2029 for the Transmission System of Kallam Transmission Limited in the Western Region.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, KTL
Shri Siddharth Nigotia, Advocate, KTL
Shri Manu Tiwari, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL
Ms. Aparajita Upadhyay, KTL

Record of Proceedings

The matter was called for a virtual hearing.

2. The learned counsel for the Petitioner submitted that no reply has been filed by any of the Respondents and that the Commission may reserve its order. The learned counsel requested the Commission to allow an interim tariff in accordance with Regulation 10(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

3. None appeared on behalf of the Respondents.

4. The Commission directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:



- a. Detailed justification for claiming the Incidental Expenditures During Construction (IEDC) as Additional Capital Expenditure (ACE) under “un-discharged liability after Date of Commercial Operation (COD)” along with the supporting documents.
 - b. Detailed justification for the security expenses claimed for the instant asset, along with the total security expenditure incurred for the entire Kallam Pooling Substation, the basis of allocation of such expenses among the other substation assets, and the supporting documentary evidence.
5. The Commission also permitted the Respondents to file their replies, if any, within a week of the Petitioner's filing of the information, and the Petitioner may file its rejoinder, if any, within a week thereafter.
6. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

